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MCC-2907-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 29th OF OCTOBER, 2025

MISC. CIVIL CASE No. 2907 of 2025

MAHATMA GANDHI CHITRAKOOT AND OTHERS

Versus

ANJALI SONI AND OTHERS

.....
Appearance:

Shri Paritosh Gupta - Advocate for petitioner.

Shri Anubhav Jain - Government Advocate for respondent No.3.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Petitioner seeks restoration of W.A.No.820/2025, which was dismissed for non-compliance of common conditional order dated 24.06.2025.

The counsel for petitioner submits that the said writ appeal came up for hearing on 05.05.2025 in default. The Court passed peremptory order for removing the default but the same could not be done, therefore, said writ appeal was dismissed in default due to common conditional order dated 24.06.2025. He further submits that when the appellant enquired about the status of the case, he came to know that the said writ appeal has been dismissed in default. Therefore, in view of the above circumstances it would be appropriate in the interest of justice to restore W.A.No.820/2025 to its



original number for hearing.

In view of the above submissions made by the counsel for petitioner, W.A.No.820/2025 is restored to its original number.

Accordingly, the MCC is disposed of.

Registry is directed to place the copy of this order along with the record of W.A.No.820/2025.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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